

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).1 0 6 3 0 / 2 0 0 6

(From the judgment and order dated 2 4 / 0 2 / 2 0 0 6 in W P No. 2 1 2 1 1 / 2 0 0 5  
of The HIGH C O U R T O F D E L H I AT N. D E L H I)

GOVT.O F N.C.T.O F D E L H I & O R S

Petitioner(s)

V E R S U S

AL L I N D I A Y O U N G L A W Y E R S A S S N.( R E G D)

Respondent(s)

(With prayer for interim relief )

Date: 0 4 / 0 1 / 2 0 0 8 This Petition was called on for hearing today.

C O R A M :

HON' B L E T H E C H I E F J U S T I C E  
HON' B L E M R. J U S T I C E R. V. R A V E E N D R A N

For Petitioner(s) Mr. Vika s Singh, ASG.

Mr. T.s. Doabia, Sr.Adv.  
Ms. Sadhan a Sandhu, Adv.  
Mr. D.S. Mahr a, Adv.  
Mrs. Anil Katiyar,Adv.

For Respondent(s) Mr. Salm a n Khurs hid, Sr.Adv.

Mr. Rakesh K. Kha nn a , Sr.Adv.  
Mr. Vinay K. Garg, Adv.  
Dr. Rash mi Kha nn a , Adv.  
Mr. Shailja Sinha, Adv.  
Mr. Pr a n av Vyas, Adv.  
Mr. Surya K ant,Adv.

Mr. P. P . Rao, Sr.Adv.  
Mr. A. Mariarputh a m, Adv.  
Ms. Aruna Mathur, Adv. for  
M/S Arputh a m,A r u n a & Co. ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Post the matter for final disposal on a non- miscellaneous day after  
eight weeks.

(S. Thapar) (Veera Verm a)  
P S to Registrar Court Master